

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 230 OF 2019 &**  
**IA NO. 771 OF 2019**

**Dated : 25<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>Odisha Power Generation Corporation Ltd.</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Central Electricity Regulatory Commission &amp; Ors.</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Abhishek Kumar

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Ms. Nehul Sharma for R-2

Mr. R.B. Sharma  
Mr. Mohit Mudgal for R-3

**ORDER**

***Admit.***

Respondents are permitted to file objections with the Registry with advance copy to the other side.

Rejoinder shall be filed within three weeks' time i.e. on or before 19.08.2019 with advance copy to the other side.

List the matter on **17.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/vt*

**(Justice Manjula Chellur)**  
**Chairperson**